



NOTIFICATION No. 133 / 2017

I

Thiru V.V.Thaniyarassu, District Judge, functioning as Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Theni, who has been appointed on transfer as I Additional Principal Judge, Family Court, Chennai, in G.O.(D).No.940, Home (Courts-II) Department, dated 13.07.2017, is transferred and posted as I Additional Principal Judge, Family Court, Chennai, vice Thiru G.Vinobha, transferred.

Thiru G.Vinobha, District Judge, functioning as I Additional Principal Judge, Family Court, Chennai is transferred and posted as Chairman, Permanent Lok Adalat, Chennai vice Thiru Rama Parthiban, transferred.

Thiru G.Kumanan, District Judge, functioning as Chairman, Permanent Lok Adalat, Cuddalore, who has been appointed on transfer as III Additional Principal Judge, Family Court, Chennai, in G.O.(D).No.940, Home (Courts-II) Department, dated 13.07.2017, is transferred and posted as III Additional Principal Judge, Family Court, Chennai vice Tmt. D.Leelavathi, transferred.

II

The Government, in G.O.(MS) No.832, Home (Courts-II) Department, dated 19.11.2015, have issued orders sanctioning four more Family Courts in the cadre of District Judge at **Chennai** and also issued orders in G.O.(Rt).No.1018, Home (Courts-II) Department, dated 23.11.2016, revalidating the aforesaid G.O. :

Thiru M.Sridhar, District Judge, functioning as Special District Judge, Special District Court to deal with MCOP Cases, Villupuram, who has been appointed on transfer as IV Additional Principal Judge, Family Court, Chennai, in G.O.(D).No.940, Home (Courts-II) Department, dated 13.07.2017, is transferred and posted as IV Additional Principal Judge, Family Court, Chennai, in the newly sanctioned Court.

Thiru S.Ravi, District Judge, functioning as Special Judge, Special Court for Exclusive trial of cases registered under SC/ST (POA) Act, Villupuram, who has been appointed on transfer as V Additional Principal Judge, Family Court, Chennai, in G.O.(D).No.940, Home (Courts-II) Department, dated 13.07.2017, is transferred and posted as V Additional Principal Judge, Family Court, Chennai, in the newly sanctioned Court.

Thiru Rama Parthiban, District Judge, functioning as Chairman, Permanent Lok Adalat, Chennai, who has been appointed on transfer as VI Additional Principal Judge, Family Court, Chennai, in G.O.(D).No.940, Home (Courts-II) Department, dated 13.07.2017, is transferred and posted as VI Additional Principal Judge, Family Court, Chennai, in the newly sanctioned Court.

Tmt. D.Leelavathi, District Judge, functioning as III Additional Principal Judge, Family Court, Chennai, who has been appointed on transfer as VII Additional Principal Judge, Family Court, Chennai, in G.O.(D).No.940, Home (Courts-II) Department, dated 13.07.2017, is transferred and posted as VII Additional Principal Judge, Family Court, Chennai, in the newly sanctioned Court.

HIGH COURT, MADRAS.
DATED: 20.07.2017.

R. S. S.
20/07/17
REGISTRAR GENERAL.

To

1. The Officers concerned.
2. The Offices of the Officers concerned.
3. The Principal Judge, Family Court, Chennai.
4. The Principal Judge, City Civil Court, Chennai.
5. The Principal District Judges, Theni / Cuddalore / Villupuram
6. The Chief Metropolitan Magistrate, Egmore, Chennai.
7. The Chief Judicial Magistrates, Theni / Cuddalore / Villupuram
8. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
9. The Pay and Accounts Officer, High Court Buildings, High Court, Madras.
10. The Treasury Officers, District Treasury, Theni / Cuddalore / Villupuram.

Copy to:

1. The Chief Secretary to Government, Secretariat, Chennai-9.
2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
3. The Secretary to the Hon'ble Governor, Raj Bhavan, Chennai-22.
4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
5. The Registrar (Vigilance), High Court, Madras (12 copies)
6. The Registrar (IT-cum-Statistics), High Court, Madras.
7. The Registrar (Judicial), High Court, Madras.
8. The Registrar (Management), High Court, Madras.
9. The Registrar (Special Cell), High Court, Madras.
10. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
11. The Registrar (District Judiciary), High Court, Madras.
12. The Additional Registrar -I (Vigilance), High Court, Madras.
13. The Registrar (Administration), High Court, Madras.
14. The Registrar-cum-Special Officer (Liaisoning), High Court, Madras.
15. The Registrar (Recruitment), High Court, Madras.
16. The Official Assignee, High Court, Madras.
17. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
18. The Additional Registrar-II (Vigilance), Madurai Bench of Madras High Court, Madurai.
19. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
20. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
21. The Additional Registrar (IT & Statistics), Madurai Bench of Madras High Court, Madurai.
22. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
23. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
24. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
25. The Deputy Director, Regional Centre of Judicial Academy, No.251, Scheme Road, Race Course, Coimbatore – 641 018.
26. The Deputy Director, Regional Centre of Tamil Nadu State Judicial Academy, Alagar Koil Road, K.Pudur, Madurai-625 002.
27. The Chief Accounts Officer, High Court, Madras.
28. The Assistant Registrar, Admn.II / Admn.III / Admn.IV / Per.Admn. / A.S. / Rules / Computer / Pondicherry, High Court, Madras.
29. The Section Officer, 'C' / Computer / 'CI' / 'D' / 'F' / 'G' / Budget / 'B5' / 'J' / Library / Stationery Sections / Legal Cell, Server Room, High Court, Madras.
30. The Technical Director, NIC, High Court, Madras.
31. The Section Officer, "B" Section, Madurai Bench of Madras High Court, Madurai.
32. The Record Keeper, A.D. Records, High Court, Madras.

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OFFICIAL MEMORANDUM

Sub: Courts and Judges - District Judges – Transfer and Postings – Notification issued - Joining instructions - Issued.

Ref: 1. High Court's Notification No.129 / 2017, dated : 18.07.2017.
2. High Court's Corrigendum in ROC.No.40531-A/2017-B2, dated 19.07.2017.
3. High Court's Notification No. 133 / 2017, dated : 20.07.2017.

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Dr.A.D.Maria Clete, Principal Judge, Family Court, Chennai (now on Earned Leave), who has been transferred from the said post. vide High Court's Notification and Corrigendum 1st and 2nd cited, and awaiting posting orders, is deemed to have been relieved from the post of Principal Judge, Family Court, Chennai on 18.07.2017 A.N.

Thiru A.K.A.Rabmaan, Principal District Judge, Ariyalur, who has been transferred and posted as Principal Judge, Family Court, Chennai, vide High Court's Notification 1st cited, is required to take charge of the post of Principal Judge, Family Court, Chennai from the I Additional Principal Judge, Family Court, Chennai, who is now holding full additional charge of the post of Principal Judge, Family Court, Chennai, on 20.07.2017 A.N.

The I Additional Principal Judge, Family Court, Chennai is required to hand over charge of the post of Principal Judge, Family Court, Chennai to Thiru A.K.A.Rahmaan, immediately.

Tmt. D.Leelavathi, III Additional Principal Judge, Family Court, Chennai, who has been transferred and posted as VII Additional Principal Judge, Family Court, Chennai, in the newly sanctioned Court, vide High Court's Notification 3rd cited, is required to hand over charge of her present post and the post of II Additional Principal Judge, Family Court, Chennai, which she is holding as full additional charge, to the Principal Judge, Family Court, Chennai, on 20.07.2017 A.N. and assume charge of the new post on 21.07.2017 F.N.

The Principal Judge, Family Court, Chennai, is required to hold full additional charge of the post of II Additional Principal Judge, Family Court, Chennai, until further orders.

The Principal Judge, Family Court, Chennai, is required to hold full additional charge of the post of III Additional Principal Judge, Family Court, Chennai, till Thiru G.Kumanan, takes charge of the said post.

Thiru G.Kumanan, Chairman, Permanent Lok Adalat, Cuddalore, who has been transferred and posted as III Additional Principal Judge, Family Court, Chennai, vide High Court's Notification 3rd cited, is required to hand over charge of his post to the Principal District Judge, Cuddalore, on 21.07.2017 A.N., and take charge of the post of III Additional Principal Judge, Family Court, Chennai, from the Principal Judge, Family Court, Chennai, who is placed in full additional charge of the said post, within the joining time prescribed under relevant Rules.

Thiru Rama Parthiban, Chairman, Permanent Lok Adalat, Chennai, who has been transferred and posted as VI Additional Principal Judge, Family Court, Chennai, in the newly sanctioned Court, vide High Court's Notification 3rd cited, is required to hand over charge of his present post and the post of XVII Additional Judge, City Civil Court, Chennai to the Principal Judge, City Civil Court, Chennai on 20.07.2017 A.N. and assume charge of the new post on 21.07.2017 F.N.

Thiru V.V.Thanayarassu, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Theni, who has been transferred and posted as I Additional Principal Judge, Family Court, Chennai, vide High Court's Notification 3rd cited, is required to hand over charge of his present post and the post of Principal District Judge, Theni, which he is now holding as full additional charge to the Additional District Judge, Theni @ Periyakulam, on 21.07.2017 A.N., and take charge of the new post from Thiru G.Vinobha, I Additional Principal Judge, Family Court, Chennai, within the joining time prescribed under relevant Rules.

The Additional District Judge, Theni @ Periyakulam is required to hold full additional charge of the posts of Principal District Judge, Theni and Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Theni, until further orders.

On relief, **Thiru G.Vinobha**, 1 Additional Principal Judge, Family Court, Chennai who has been transferred and posted as Chairman, Permanent Lok Adalat, Chennai, vide High Court's Notification 3rd cited, is required to take charge of the new post from the Principal Judge, City Civil Court, Chennai, who is placed in full additional of the said post, on the same day.

Thiru M.Sridhar, Special District Judge, Special District Court to deal with MCOP Cases, Villupuram and **Thiru S.Ravi**, Special Judge, Special Court for Exclusive trial of cases registered under SC/ST (POA) Act, Villupuram, who have been transferred and posted as IV Additional Principal Judge, Family Court, Chennai and V Additional Principal Judge, Family Court, Chennai, respectively, in the newly sanctioned Courts, vide High Court's Notification 3rd cited, are required to hand over charge of their respective posts to any one of the nearest District Judges, on 20.07.2017 A.N. and assume charge of their respective new posts on 21.07.2017 F.N.

As the inauguration of the IV and V Additional Principal Family Court, Chennai, is scheduled to be held on **21.07.2017 at 10.00 A.M.**, **Thiru. M.Sridhar and Thiru S.Ravi**, are required to report to the Principal Judge, Family Court, Chennai on **21.07.2017 at 9.00 A.M.** without fail, in connection with the inauguration of the said newly sanctioned Courts.

As the inauguration of the VI and VII Additional Principal Family Courts, Chennai, is scheduled to be held on **21.07.2017 at 10.00 A.M.**, **Thiru.Rama Parthiban and Tmt.D.Leelavathi**, are required to report to the Principal Judge, Family Court, Chennai on **20.07.2017 A.N.**, in connection with inauguration of the said newly sanctioned Courts.

The Officers who relieve the Officers under transfer, are required to hold full additional charge of the additional posts, till successor takes charge / until further orders, as the case may be.

HIGH COURT, MADRAS.
DATED: 20.07.2017.

R. S. 20/07/17
REGISTRAR GENERAL.

To

1. The Officers concerned.
2. The Offices of the Officers concerned.
3. The Principal Judge, Family Court, Chennai.
4. The Principal Judge, City Civil Court, Chennai.
5. The Principal District Judges, Theni / Cuddalore / Villupuram
6. The Additional District Judge, Theni @ Periyakulam.
7. The Chief Metropolitan Magistrate, Egmore, Chennai.
8. The Chief Judicial Magistrates, Theni / Cuddalore / Villupuram
9. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
10. The Pay and Accounts Officer, High Court Buildings, High Court, Madras.
11. The Treasury Officers, District Treasury, Theni / Cuddalore / Villupuram.

Copy to:

The Record Keeper, A.D. Records, High Court, Madras.